

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal Nos.76504,76505 & 76506 of 2018

(Arising out of Order-in-Appeal No.03-05/Kol.I/2018 dated 23.01.2018 passed by Commissioner (Appeals) of CGST & Excise, Kolkata North)

M/s Binay Opto Electronics Pvt. Ltd.

44,Armenian Street, Kolkata-700001

Appellant

VERSUS

Commissioner of CGST & Excise, Kolkata North

180 Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

Appearance:

None for the Appellant

Shri A.Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NOS.75307-75309/2022

DATE OF HEARING : 10.06.2022

DATE OF DECISION : 10.06.2022

PER P.K.CHOUDHARY :

The appellants have filed copies of Form No.SVLDRS-4, which are discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeals. Accordingly, the appeals of the appellants are dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

**(P.K.Choudhary)
Member (Judicial)**

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